

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3192
ANSWERED ON:14.12.2005
ANTI-CORRUPTION CELLS
Patel Shri Jivabhai Ambalal; Rana Shri Kashi Ram

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has constituted Anti-Corruption Cells in all the Ministries/ Departments;
- (b) if so, the details thereof including its functions;
- (c) whether this cell registers complaints in regard to allegations of corruption levelled by the common man against Government employees and V.I. Ps;
- (d) if so, the details thereof;
- (e) whether there is any institutional mechanism to investigate such allegations leveled by the common man;
- (f) if so, the details thereof;
- (g) the details of the total number of complaints received by this cell till date, Ministry-wise; and
- (h) the number of people found guilty on the basis of the complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a) & (b): Each Ministry/ Department of the Government has its own vigilance set-up. The Secretary of the concerned Ministry/Department assisted by the Chief Vigilance Officer has been made directly responsible for ensuring probity and integrity in that Department.
- (c) & (d) The concerned vigilance unit of the Ministry/Department takes appropriate action as per rules on complaint received against Government employees/ VIPs.
- (e) & (f): Each Ministry/Department is competent to get the complaints investigated either through its own machinery or through other agencies as deemed fit by it.
- (g) & (h): This information is not centrally maintained